

Placed for circulation
for AH/IR on 12.7.94

Yale
for Dy. Registrar

Date: 12.7.94

Heard Mr. C. Nathan for the
applicants. Mr. R.C. Kotiankar appears
on behalf of respondents and accepts
copies of application.

ADMIT

Respondents are directed
to file their replies within
weeks. Matter be listed over
the Registrar for completion of
pleadings on 5.9.94 and then in
sine-die lists.

Status-quo to continue
so far as the applicants are
concerned.

Order/Judgment despatched
to Applicant/Respondent(s)
on 13/9/94

2/277

M.R. Kolhatkar
(M.R. Kolhatkar)
M(A)

B.S. Hegde
(B. S. Hegde)
M(J)

Dated: 5-9-1994.

Mr. C. Nathan, Counsel
for the applicant.

Mr. Mahendran, A.B.,
MTN, Bombay alongwith
Mr. R.C. Kothankar, Counsel
are present on behalf
of the respondents; has
filed reply today and
has served copy of the
same on Counsel for the
applicant.

The matter be remitted
in sine-die list. At the time
of fixing the date of
hearing notice may be
issued to R-3 and Counsel
for the applicant.

Dated: 2.12.94

Heard Shri C. Nathan
for the applicant. None for
the respondents.

Application for early
hearing is rejected.
Liberty to renew the
application after three months.

(M.S. Deshpande)
MC.

24225
Sl. No. 39.

Applicant by Shri. C. Nathan.
Respondents by Shri. R.C.
Kothankar.

Applicant to file reply
to M.P. 155/95 within
2 weeks.

Shri. M.S. Ramamoorthy
states that he wants
to file MP for adding
more persons as
parties. Matter be
listed alongwith MPs.
154/95 & 181/95 on
3/4/95. Copy of the
order be given to the
applicant.

MP No. 1232/94
For Early Hearing
on 21/12/94.

Yeli
1112

M.P. No. 155/95
In vacation
of interim order
dtd. 30.5.94
Hear on 24.2.95

107V24/2/95

order/Judgment despatched
to
on 7/3/95

7/3/95

JH/a

M.R. Kothankar
(M.R. Kothankar) (M.S. Deshpande)
M(A)
J.

m.p. no 266/95
for adding
Respondent
filed at 3.4.95

21/3

Recd reply to MP 153/95
from applicant on 10/3/95.

18
24/3

Order/Judgment despatched
to respondent (s)
on 24/4/95

VII/O

1. Recd. reply to mp.
266/95 from applicant
on 4/4/95.

18
20/4

Recd. Rejoinder to
mp 266/95 from
respondents on
20/4/95.

18
20/4

Dated: 3.4.1995.

(Sl No.30)

Applicant by Shri C.Nathan.
Respondents by Shri R.C.Kotiankar.
Shri Kotiankar requests for some time
for filing Rejoinder in view of the
reply filed by Shri C.Nathan. Since
the stay is operating we grant
two weeks for filing Rejoinder to the
Reply filed by the applicant.

All applications will be
considered on 21.4.1995.

Adjourned to 21.4.1995.

(P.P.SRIVASTAVA)
M(A)

(M.S.DESHPANDE)
VC

B.

For Tribunal

Date

Applicant in person / by Shri C.Nathan
Advocate / Respondent by RC Kothankar
Council.

The matter adjourned to
for orders

21/4/95
16/5/95
Dy. Registrar

49) 16.6.1995.

Shri E. Nethan, counsel for the applicant.

Shri R.C. Kotionkar, counsel for official Respondents.

Shri M.S. Ramamurthy, counsel for the party Respondents. He has filed m.p. No. ~~238~~ 266/95 stating that the petitioners are affected parties if the petition is allowed without impleading them as party - Respondents.

Heard the Learned counsel for the parties. In the circumstances m.p. is allowed.

The learned counsel for the applicant is directed to implead them as a party and amend the O.A. Amended copy of the O.A. may be given to the parties and the Tribunal.

The applicant has filed reply to m.p. No. 181/95. Respondents counsel has filed the rejoinder today. copy of the same has been given to the learned counsel for the applicant today. Applicant's counsel seeks time to file reply.

m.p. No. 266/95 is disposed of.

List the case on 28/7/1995 for orders.

(P.P. SRIVASTAVA)
MCA

(B.S. Hegde)
MCA

16/6/95
Order/Judgment despatched
to Applicant/Respondent(s)
on 11/7/95

rejoinder to m.p.
795 from applicant
a/c/95.

Dated: 28.7.95

Sl No 20

Shri C. Nathan, Counsel for
the applicant. Shri R.C. Kottiankar
Counsel for official respondents.
Shri M.S. Ramamurthy, Counsel for
private respondents.

Reply to M.O. 155/95 within
three weeks. Rejoinder by the
applicant within two weeks
thereafter. List the case on

15-9-95

(P.P. Srivastava)

(M.S. Deshpande)

M(A)

15/9/95 — 42

Heard Shri Nathan, Counsel for
Applicant, Shri Kottiankar, Counsel
for Respondents^(1 to 3) and Shri M.S. Ramamurthy
Counsel for private Respondents (4 to 5)
(Interveners).

The learned Counsel for Intervener
seeks to file a short affidavit
and seeks a short adjournment
SO till 20/10/95.

M.R. Kolhatkar
(M.R. Kolhatkar)
M(A)

B.S. Hegde
(B.S. Hegde)
M(S)

alys.

Per Tribunal

Date: 20/10/95

As there will be no Division Bench, the matter fixed on before the Tribunal is adjourned for Admission Leading / directions orders / final hearing on 6/11/95

Inform the advocates / Parties accordingly.

[Signature]
Dy. Registrar

Recd reply to MP 155/95
on 3/11/95

[Signature]
6/11

6/11/95 — 34

Shri Kothiankar, Counsel for
official respondents.

Shri M.S. Ramamurthy, Counsel
for private respondents.
(4 to 8).

The Counsel for official
respondents states that similar
matters viz OA No. 591/94
and 983/94 are listed
for hearing on 10/11/95.

This matter may also be
tagged on to the above
two OAs.

S.O. till 10/11/95.

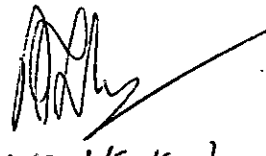
[Signature]
(P.P. Sivasubawa)
M(4)

[Signature]
(B.S. Hegde)
M(5)

alip.

Dated: 10/11/95. (Sl. No. 26)

Applicant by Sh. C. Nalhan.
Respondents ^(Official) by Sh. R.C. Koliankar.
None for the interveners. Respondents
have filed an M.P. (MP154/95)
seeking vacation of status quo
order passed by the Tribunal.
Adjourned to 17/11/95.


(P.P. Srivastava) (B.S. Hegde)
MCA) MCT)

B

Per Tribunal

Date: 17/11/95

Applicant in person by me

Advocate / Respondent by Mr. Koliankar
Counsel for me & me

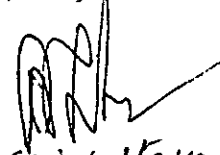
The matter adjourned to 11/12/95—
for order on MP 154/95

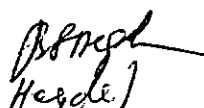
Dy. Registrar

Dated: 11/12/95.

Heard Sh. C. Nalhan Counsel for
the applicant, Sh. R.C. Koliankar for
respondents No. 1 to 3 and Sh. M. S.
Kamamurthy for Respondents No. 4
to 8.

Orders reserved


(P.P. Srivastava)
MCA)


(B.S. Hegde)
MCT)

B
2

16111

10/20/95

15/12/95

Name for the eighth Seal -
Orders on ~~no~~ 153 LPS. are sequential
S. pronounced in open Court

1. Guy Arnould mon Bistegde en (F)
2. Monica P. P. Stürmer en (A).

Shaw
Co

Communications should be directed to the Registrar, Supreme Court, by designation, by name
Telegraphic address :-
"SUPREMECO"

No.

D.No.1270/96/Sec.IX

Original(s) in
OA 591/94
SUPREME COURT
INDIA

Dated New Delhi, the 10th September, 1998

From:-

Assistant Registrar,
Supreme Court of India,
New Delhi.

To:-

The Registrar,
Central Administrative Tribunal,
Bombay Bench, Bombay, Gulestan Building No.6,
3rd-4th floor, Prescott Road,
Fort, Bombay-400 001.

PETITIONS FOR SPECIAL LEAVE TO APPEAL (CIVIL) NOS. 24760-24762 OF 1996

(Under Article 136 of the Constitution of India, from the Judgment and Order dated 15th December, 1995 of the Central Administrative Tribunal, Bombay Bench in M.A.Nos.154,155 and 181 of 1995 in O.A.Nos.591,831 and 988 of 1994)

R.Vasu and Anr.

..Petitioners

-Versus-

Union of India and Others

..Respondents

Sir,

I am directed to inform you that the Petition above-mentioned for Special Leave to Appeal to this Court was filed by Mr.Rakesh Kumar Sharma, Advocate on behalf of the Petitioners above-named against the Judgment and Order of the Central Administrative Tribunal noted above and that the same was disposed of by this Court on the 4th September, 1998. A certified

the Signed Order of this Court dated the 4th September,

is enclosed herewith for your information and necessary



..2/-

Pursuant to Court's Order dated 13th January, 1998, Respondent Nos. 2 to 103 have been impleaded as Party respondent. A certified copy of the Amended Cause-title is also enclosed herewith.

Yours faithfully,

Encl: As above.

La *M. Butti*
ASSISTANT REGISTRAR

IN THE SUPREME COURT OF INDIA

285808

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 484 OF 1998

(Arising out of SLP(Civil) No.5462 of 1996)

K. Venu Nair

Appellant

Versus

Union of India & Ors.

Respondents

(WITH SLP (C) Nos. 24760-24762/96)

ORDER

SLP(C) No.5462/96 :

Certified to be true copy

Assistant Registrar (Judl.)

Supreme Court of India

1998

Special leave granted. The applicant, before the Central Administrative Tribunal, Ernakulam, challenges the dismissal of his application.

The dismissal was for the reason that the applicant had filed an earlier application (O.A.No.398/95) before the Tribunal which had been dismissed because proper parties had not been impleaded. The Tribunal held that the general principles of res-judicata applied to the second application and it was not maintainable. Besides, the

conduct of the applicant in not curing the defect when it was pointed out to him persuaded the Tribunal not to exercise "discretionary jurisdiction".

The Tribunal was in error. The earlier application was dismissed for a technical default. There was no finding on merits therein. The second application should not have been treated as barred because of such dismissal.

Accordingly, the appeal is allowed. The order under challenge is set aside and the second application (O.A.No.1032/95) is restored to the file of the Central Administrative Tribunal, Ernakulam, to be heard and disposed of on merits. It shall be open to the respondents to take such defences in law as are available to them.

No order as to costs.

SLP(C) Nos.24760-24762/96 :

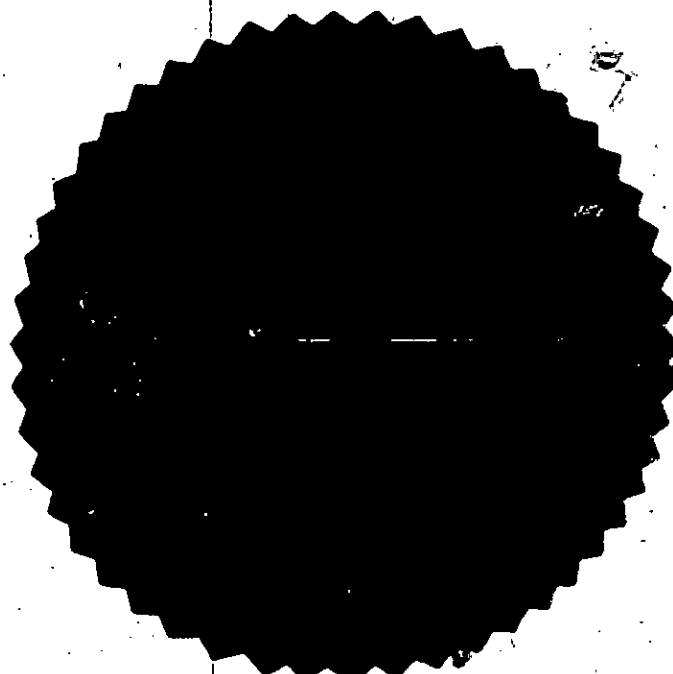
Mr. P.P. Malhotra, learned counsel for the respondents, draws our attention to the order dated 25.10.96 in SLP(C)

No.26071/95 and the statement made by him on behalf of the Union of India recorded therein. He reiterates the statement before us. In view of the statement, the grievance of the petitioner is adequately redressed. The petitions are, therefore, disposed of, with no order as to costs.

Sd/-
.....J.
[S.P. Bharucha]

Sd/-
.....J.
[V.N. Khare]

New Delhi,
September 4, 1998.



SEALED IN MY PRESENCE

JS
11/8/12

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NOS. 24760-24762 OF
1996

AMENDED CAUSE TITLE

IN THE MATTER OF:-

1. R. Vasu,
Junior Telecom Officer,
Office of General Manager,
Nileswar, Kasargod,
Kerala.
2. R. Krishna Kumar,
Junior Telecom Officer, (MIS),
Office of General Manager,
Ernakulam, Ernakulam Distt.

Certified to be true copy

K. M. M. M.
Assistant Registrar (Judl.)

11-5-1998
Supreme Court of India

..Petitioners

-Versus-

1. Union of India,
represented by its
Secretary to Government
Ministry of Communications,
New Delhi.
- *2. Shri K.P. Ravindra Kumar
- *3. Shri A. Ramadevi
- *4. Shri R.D. Gavi
- *5. Shri C.G. Murteli
- *6. Shri M. Chander
- *7. Shri K. Ulaganathan
- *8. Shri R.P. Gupta
- *9. Shri Revathi Balasubramanian
- *10. Shri A.D. Kulkarni
- *11. Shri M.N. Annal
- *12. Shri Balakrishna Dwivedi

- *13. Shri P.K.Singhal
- *14. Shri S.Senthilnathan
- *15. Shri S.Velvasagam
- *16. Shri N.Ramamoorthy
- *17. Shri Chandrasasa
- *18. Shri P.K.Gupta
- *19. Shri S.B.Kittur
- *20. Shri Abdul Naseer
- *21. Shri V.Pattabiraman
- *22. Shri M.S.Krishnamoorthy
- *23. Shri K.Sasikumar
- *24. Shri B.S.Pundir
- *25. Shri A.V.S.Krishna Prasad
- *26. Shri P.S.Selvan
- *27. Shri B.G.Patel
- *28. Shri D.S.Suryavanshi
- *29. Shri L.R.Patil
- *30. Shri R.R.~~Sax~~ Shukla
- *31. Shri A.K.Shrivastava
- *32. Shri J.Yedukondalu
- *33. Shri B.H.Salunkhe
- *34. Shri S.P.Singh
- *35. Shri Pankaj Chandra
- *36. Shri R.K.Srivastava

- *37. Shri M. Subrahmanian
- *38. Shri P. Murugan
- *39. Mrs. M. P. Pahade
- *40. Mrs. Mini N. Nampudripad
- *41. Shri B. K. Srivastava
- *42. Shri M. Manisekharan
- *43. Shri V. Prahalathan
- *44. Shri S. V. Kakhandaki
- *45. Shri P. K. Deshpande
- *46. Shri S. Salasubramanian
- *47. Shri V. S. Srikumar
- *48. Shri S. R. Sridhar
- *49. Shri M. Ramanathan
- *50. Shri V. Gurumurthy
- *51. Shri C. Muralidharan
- *52. Shri J. Sekar
- *53. Shri R. Ravi
- *54. Shri T. K. Ramanujani
- *55. Shri D. I. Kagi
- *56. Shri P. Manivannan
- *57. Shri M. G. Akkalkot
- *58. Shri G. Chinnathambi
- *59. Shri R. Srinivasan
- *60. Shri Ramegowad
- *61. Shri G. Ramalan
- *62. Shri M. K. Suresh
- *63. Shri A. R. Jagdal

- *64. Shri B.N.Patil
- *65. Shri K.S.Ramalingam
- *66. Shri K.Ganesh
- *67. Shri D.D.Halundi
- *68. Shri S.J.Patil
- *69. Shri P.H.Kardkal
- *70. Shri Brajendra Singh
- *71. Shri V.Mohan
- *72. Shri G.S.H.Pendari
- *73. Shri N.K.Yadav
- *74. Shri R.S.Yadav
- *75. Shri Sachchidanand Upadhaya
- *76. Shri U.S.S.Prakash Rao
- *77. Shri N.M.Pathak
- *78. Shri M.Subramaniam
- *79. Shri K.Parameswaraiiah
- *80. Shri C.G.Kulkarni
- *81. Shri S.K.Khot
- *82. Shri R.Suriya Narayanan
- *83. Shri S.Swaminathan
- *84. Shri A.Augustine
- *85. Shri K.Gopalakrishnaiah
- *86. Shri T.N.Shankar
- *87. Shri D.Sundararaj
- *88. Smt.R.Hemavathi
- *89. Shri R.Muthalagan
- *90. Shri R.Ramesh

- Shri D. Lakshminarayanan
 - Shri D.V. Nehata
 - Shri B.V. Kulkarni
 - Shri S. Jayaraman
 - Shri S. Ramesh
 - Shri V.N.K. Adalaskar
 - Shri N. Harikrishnan
 - Shri S. Yogeswaran
 - Shri G. Kaliappan
 - Shri A.K. Gangopadhyay
 - Shri S.P. Ekhe
 - Shri Jagannath Rao
 - Shri Zaiul Islam
- ..respondents

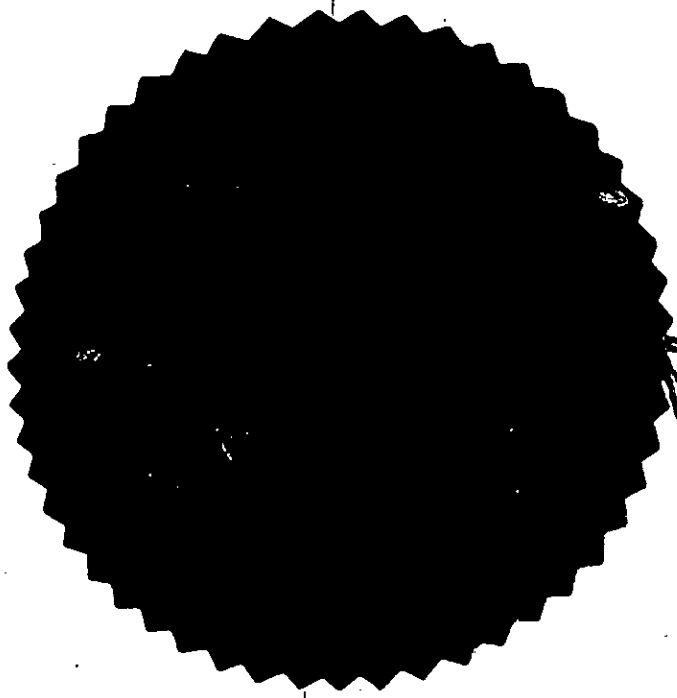
All the above proposed respondents are
 Junior Telecom Officers,
 Mahanagar Telephone Nigam Ltd,
 Bombay and to be served through
 Shri K.R. Gupta, C.G.M.,
 M.T.N.L., 15th floor,
 Telephone House, Prabha Devi, Bombay-23.

*Respondents Nos. 2 to ~~102~~ 103 impleaded as
 party respondents vide Court's Order dated 13th January, 1998
 passed in Interlocutory Application Nos. 12-14.

K. M. M. R.
 19-3-98
 ASSISTANT REGISTRAR
 Assistant Registrar
 Supreme Court of India

3

15



SEALED IN MY PRESENCE

VE
11/9/82

As per T.O. Dt. 12/8/98
passed in OA. 120, 121, 125/98
Notice issued to
counsel for the respondents.

2
249

Appeal against CA
IT/over dt 12/14/95.

disposed of by the

Supreme court's

order dt 4/09/98.

put up for passage.

(SLP no. 24260-24264/98)

①

(Oxi. in CAS 9/1/99)

25/09/98

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 591/94, 831/94, 988/94, 1130/94, 1140/94
1391/94, 479/97, 480/97, 481/97, 482/97,
483/97, 571/97, 758/97, 780/97, 783/97,
784/97, 785/97, 904/97, 959/97, 974/97,
120/98, 121/98, 125/98 and 203/98.

Tribunals order

Dated: 29.9.98

S hri R.Ramamurthy, Shri Prabhakaran for Shri S.N.Pillai,
Shri B. Dattamurthy and Shri P.K. Deshpande applicant No. 2 in
OA 831/94 are present. Shri V.S.Masurkar and Shri R.C.Kotiankar
counsel for the respondents.

At the request of Shri Prabhakaran and Shri Deshpande
adjourned to 14.10.98.

Sd/-
(D.S. Baweja)
Member(A)

Sd/-
(R.G. Vaidyanatha)
Vice Chairman

NS

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. : 591/94, 831/94, 988/94, 1130/94,
1140/94, 1391/94, 479/97, 480/97,
481/97, 482/97, 483/97, 571/97,
758/97, 780/97, 783/97, 784/97,
785/97, 904/97, 959/97, 974/97,
120/98, 121/98, 125/98 and
203/98.

Tribunal's order

Dated: 14.10.98.

Shri A.I. Bhatkar, Shri R.Ramamurthy, Shri S.N.
Pillai and Shri B. Dattamurthy counsel for the applicants.
Shri V.S.Masurkar counsel for the respondents.

The Applicants in O.A. 591/94, 831/94 and 988/94
have sent an application praying for an adjournment as
they want to engage an advocate. The applicants are
directed to engage advocate before the next date of
hearing, otherwise they will have to argue their case
themselves.

The learned counsel in other cases are ready. As
a final chance adjourned to 24.11.98.

Keep all the cases on 24.11.98 high on board.

(D.S. Baweja)
Member(A)

(R.G. Vaidyanatha)
Vice Chairman

NS

CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH

ORIGINAL APPLICATION NOS.:

591/94,	831/94,	988/94,	1130/94,	1140/94,
1391/94,	479/97,	480/97,	481/97,	482/97,
483/97,	571/97,	758/97,	780/97,	783/97,
784/97,	785/97,	904/97,	959/97,	974/97,
120/98,	121/98,	125/98	and	203/98.

Dated : November 24, 1998.

TRIBUNAL'S ORDER :

None for the applicants in O.A. No. 591/94, 831/94 and 988/94. Shri R.C. Kotiankar for the Respondents in O.A. Nos. 591/94, 831/94 and 988/94.

Shri S. N. Pillai for applicants (in sl. no. 9 to 22) has sent a note seeking an adjournment.

Shri R. Ramesh appears on behalf of applicants in O.A. Nos. 1391/94, 120/98, 121/98 and 125/98.

Shri B. Dattamoorthy appears on behalf of applicant in O.A. No. 203/98.

None for applicants in O.A. No. 1130/94 and 1140/94.

Shri V. S. Masurkar appears for the Respondents.

These are connected cases which have come up for final hearing on two three hearing dates but not ready at all. Hence, all these cases be kept in the sine-die list of final hearing cases and to come up for final hearing in the usual course. Whenever it comes for final hearing, all these matters should be kept together for final hearing giving the seniority of 1994 in the final hearing list.

sd/-

(D. S. BAWEJA)
MEMBER (A).

sd/-

(R.G. VAIDYANATHA)
VICE-CHAIRMAN.

Note: Original order placed in O.A. No. 591/94.

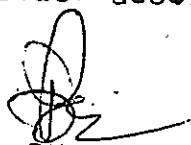
os*

PER TRIBUNAL Dt. 7/6/99

Matter is taken out
from Sine-die List and
fixed for Final Hearing

on 5/7/99

Inform/Issue notices
to the parties accordingly.


For DY. REGISTRAR

Notices issued to
Applicant/Respondents on

9-6-99


10-6-99


8/7/99

Per Tribunal

Date: 5/7/99

Applicant in person / by None

Advocate / Respondent by R. C. Kotak

Counsel, for wat & time

The matter adjourned to 8/7/99
for Final Hear


Dy. Registrar

PER TRIBUNAL Dt. /6/99

Matter is taken out
from Sine-die List and
fixed for Final Hearing

on 8-7-99 connected with
on 5/1/99

Inform/Issue notices
to the parties accordingly.

For DY. REGISTRAR

Per Tribunal

Date : 8.7.99

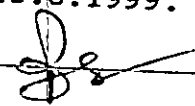
Shri Ramamurthy, Counsel for
the Applicant in OA No.1391/94,
1201/98, 121/98 & 125/98.

Shri S.N. Pillai, Counsel for
the Applicant in OA No.481/97, OA
482/97, 483/97, 479/97, 480/97,
571/97, 758/97, 780/97 & 783/97.

Shri R.C. Kotiankar, Counsel
for the Respondents in OA No.591/94
831/94 & 988/94.

Shri V.S. Masurkar, Counsel
appears for Respondents. These
connecting matters which have come
for final hearing today but not
ready. Keep all the connecting
matters after 4 weeks.

S.O. to 12.8.1999.


Court Officer.

Per Tribunal

Date : 12/8/99

Applicant in person by *Wain*
Advocate / Respondent by *M. Kotiankar*
Counsel. At the request for *both sides*
The matter adjourned to 25/8/99
for final hearing

10
Dy. Registrar

CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH

ORIGINAL APPLICATION NOS.:

591/94.	831/94.	988/94.	989/94.	1130/94.
1140/94.	1391/94.	479/97.	480/97.	481/97.
482/97.	483/97.	571/97.	758/97.	780/97.
783/97.	784/97.	785/97.	904/97.	959/97.
974/97.	120/98.	121/98.	125/98.	203/98.

~~XXXXXX~~

TRIBUNAL'S ORDER

25.08.1999

Applicants appearing in person from Sl. No. 1 to 4 of the Cause List are not present.

One of the applicant in O.A. No. 758/97 (T. C. Joseph) states that Shri S. N. Pillai, Learned Counsel appearing on behalf of applicants is not well and therefore not able to come today and seek adjournment.

Shri A. I. Bhatkar appearing on behalf of applicants in Sl. Nos. 5 and 6 not present.

Shri M.S. Ramamurthy, Learned Counsel appears on behalf of applicants in Sl. Nos. 7, 22 to 24 is present. Shri B. Dattamoorthy appearing on behalf of applicant in O.A. No. 203/98 is not present.

Shri R. C. Kotiankar and Shri V. S. Masurkar appear on behalf of respondents.

Shri M.S. Ramamurthy mentions that the same issue is pending before the Hon'ble Supreme Court. In view of this, the matter is adjourned.

List for final hearing on 12.10.1999.

sd/-
(A. M. Sivadas)
Member (J).

sd/-
(D. S. Baweja)
Member (A).

os: Note : Original order placed in O.A. No. 591/94.

12-10-99

None for the applicant.

Respondents by sh. R.C. Kotianka.

Issue notice to the applicant
either to appear in person or
through Advocate on the next
date of hearing.

Adjourned to 12.1.2000.

Notices issued to
Applicant/Respondents on

26/10/99

(D.S. Baweja)
MCA

(R.G. Vaidyanatha)
VC

OA NOS. 591, 831, 988, 989, 1130, 1140, 1175,
1391/94,
OA NOS. 479, 480, 481, 482, 483, 571, 780, 758,
783, 784, 785, 904, 959, 974/97,
OA NOS. 120, 121, 125 and 203/98.

Dated: 12.1.2000.

To day, the cases were taken up for final hearing.

The learned counsel for the Union of India submits that in view of the conflicting decisions of the Supreme Court, an application is filed before the Supreme Court seeking clarification and now the matter has been referred to a Larger Bench. We feel that unless the matter is settled by the larger bench of the Supreme Court, nothing can be done at this stage. Hence, these applications are sent back to the sine die list awaiting the final decision of the Supreme Court.

Liberty to either party to move this Tribunal for taking up these cases for final hearing as soon as the question is answered by the Larger Bench of the Supreme Court.

(D.S. Baweja)
(D.S. BAWEJA)
MEMBER(A)

(R.G. Vaidyanatha)
(R.G. VAIDYANATHA)
VICE-CHAIRMAN

P.T- dat 18.1.2001

matter is taken out
has since the 18.1.2001
and the 18.1. on
22/2/2001 - Issue
note for pay

B.

Issued notice to Parby

on 13/2/2001

①

19/2/2001

Order/Indgement despatched
to Appellant/Respondent(s)
on 20/2/2001

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